

**COURT - I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****EP NO. 1 OF 2017 IN  
APPEAL NO. 228 OF 2012****Dated: 21<sup>st</sup> March, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :****M/s SNJ Sugars & Products Ltd.****...Appellant(s)****Vs.****Transmission Corporation of Andhra Pradesh Ltd. & Ors.****...Respondent(s)****Counsel for the Appellant(s)****: Mr. Raju Ramachandran, Sr.Adv.  
Mr. A. Sashidharan  
Ms. U.S. Lakshmi  
Mr. A. Venayagam Balan****Counsel for the Respondent(s)****: Mr. Rakesh K. Sharma for R.1-3****ORDER**

In this execution petition, the petitioner has sought execution of the Judgment and Order dated 04.02.2013 passed by this Tribunal in Appeal No. 228 of 2012, which was confirmed by the Supreme Court. On the last occasion, we had directed the respondents to pay a sum of Rs. 7.88 Crores to the appellant within two weeks. This was done on the basis of the statement made by learned counsel for the appellant that the said amount of Rs. 7.88 Crores was the principal amount. We are informed that after we passed the said order, Respondent No.1/APTRANSCO has paid an amount of Rs.3,63,73,150/- to the appellant. It appears to be the case of Respondent No.1 that, that is the share of Respondent No.1 of the amount due to the Appellant as per the order of this Tribunal. Learned counsel for

Respondent No.1 states that the responsibility for payment of rest of the amount lies on the Telangana State Transco in view of the bifurcation of erstwhile State of Andhra Pradesh. Therefore, we direct Respondent No.1 to file an affidavit making its stand clear on or before 28.03.2017 after serving copy on the other side. If the appellant wants to file any reply to the affidavit to be filed by Respondent No.1, it may file the same on or before 05.04.2016 after serving copy on the other side.

List the matter on 06.04.2017 for further appropriate orders.

**( I. J. Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

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